

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**REVIEW PETITION NO. 06 OF 2017 IN
APPEAL NO. 74 OF 2015**

Dated: 19th February, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**Meghalaya Power Distribution Corporation Ltd. Review Petitioner /
Appellant(s)**

Vs.

**Meghalaya State Electricity Regulatory Commission
& Ors. Respondent(s)**

Counsel for the Review Petitioner / Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Ms. Mandakini Ghosh
Ms. Aradhna Tandon for R-3

ORDER

Learned counsel for the State Commission states that the State Commission does not wish to file any reply.

Learned counsel for respondent No.3 seeks four weeks time to file reply. She may file the same on or before 20.03.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **17.04.2018**.

**(Justice N. K. Patil)
Judicial Member**

ts/mk

**(I.J. Kapoor)
Technical Member**